

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 3003
ANSWERED ON 27.03.2023

**AMENDMENT TO MINES AND MINERALS (DEVELOPMENT AND
REGULATIONS) ACT, 1952**

3003. DR. JOHN BRITTAS:

Will the Minister of MINES be pleased to state:

- (a) whether Government proposes to amend the Mines and Minerals (Development and Regulations) Act, 1952 for inducting private entities into this strategic field and such other matters;
- (b) whether Government took note of the detailed objection against the same intimated by the State of Kerala vide letter dated 15th June 2022; and
- (c) if so, the response of Government thereto?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a): Ministry of Mines has invited comments/suggestions of the stakeholders viz., Central Government Ministries/ Departments, States Governments and Union Territories, mining industry, industry associations, general public, and other persons and entities concerned on the proposal to omit certain minerals from Part-B of the First Schedule of Mines and Minerals (Development and Regulation) Act, 1957 and to create new Part-D in the First Schedule (Critical and Strategic minerals) and place the minerals omitted from Part-B along with other minerals viz. molybdenum, rhenium, tungsten, cadmium, indium, gallium, graphite, vanadium, tellurium, selenium, nickel, cobalt, tin, platinum group of elements and fertilizer minerals such as potash and phosphorite (without uranium) and glauconite in Part D of the first Schedule.

(b): Yes, Sir.

(c): As per the Pre Legislative Consultation Policy, important policy decisions are taken after taking into consideration the comments of all stakeholders including State Governments.
